

(c) if so, whether Government propose to take interest in this low-cost effective system of surveillance and release sufficient funds for adopting the Project, in all the important and sensitive places in India; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL) (a) and (b) Yes, Sir. The Police headquarters of Government of Andhra Pradesh has informed that Central Zone of Hyderabad City Police has initiated and launched an Integrated Mobile Video Surveillance project on 7th April, 2004, at a cost of Rs. 23 10 lakh, including the cost of the mobile vehicle, which can capture and record live pictures of agitations or any other programme and transmit video images on internet using CDMA cellular network.

(c) and (d) As indicated at Part (a) and (b), the system has been launched in Hyderabad only recently. Its functioning needs to be observed for a period of time before it can be recommended to other States.

Expansion of Indian Reserve Battalions (IRBs)

1519. SHRI RISHANG KEISHING: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the States where Indian Reserve Battalions (IRBs) have been set up;

(b) the State-wise number of battalions now available;

(c) the financial burden of the Centre and the State in setting up and maintaining the IRBs, and

(d) the future programme for expansion of the Force?

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL) (a) and (b) Till date 75 Indian Reserve Battalions have been approved for raising in various States/UTs. A statement indicating details of IR Battalions is given in statement. (See below)

(c) The initial expenditure on raising of an IR Battalion is reimbursed to the State on standard cost as 50% grant-in-aid and 50% interest free loan. However, in case of J&K and North East States except Sikkim and Mizoram, cost of raising of IR Bns is reimbursed from Security related expenditure as a grant-in-aid. The present standard cost fixed per battalion is Rs. 13

crore. The recurring cost and cost on land and infrastructure is borne by State Governments. The raising cost varies from State to State.

(b) As per approval accorded by Cabinet Committee on Security, 10 IR Bns. are scheduled for sanction this year.

Statement

Details of 75 IR Bns. approved for raising upto 2003-04 in various States/UTs

Sl.No.	Name of States	Approved	Raised
1.	A & N Islands	1	-
2.	Assam	6	4
3.	Andhra Pradesh	5	2
4.	Arunachal Pradesh	2	1
5.	Haryana	2	1
6.	Bihar	2	-
7.	Chhattisgarh	2	-
8.	Himachal Pradesh	2	1
9.	Jharkhand	1	-
10.	Jammu & Kashmir	10	8
11.	Lakshadweep	1	1
12.	Manipur	4	3
13.	Maharashtra	2	-
14.	Mizoram	2	1
15.	Meghalaya	3	1
16.	Nagaland	2	1
17.	Orissa	2	-
18.	Punjab	7	6
19.	Rajasthan	2	2
20.	Sikkim	1	-

Sl.No.	Name of States	Approved	Raised
21.	Tripura	5	4
22.	West Bengal	2	-
23.	Gujarat.	1	-
24.	Madhya Pradesh	1	-
25.	Uttaranchal	1	-
26.	Uttar Pradesh	1	-
27.	Pondicherry	1	-
28.	Karnataka	1	-
29.	Kerala	1	-
30.	Delhi	2	-
TOTAL		75	36

Abolishing of capital punishment

1520. SHRI MANOJ BHATTACHARYA Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering a proposal to abolish capital punishment in India;

(b) if so, the details thereof,

(c) whether the view points of Supreme Court of India, various High Courts, Bar Council of India and Law Commission have been solicited for the purpose and if not, the reasons therefor; and

(d) if answer to (a) above is in the negative whether Government would take any initiative in throwing the subject matter for a public debate at various fora so that an informed public opinion could be formulated with regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY) (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) No High Court or the Supreme Court has ever suggested reviewing